

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3516
ANSWERED ON:15.12.2014
LAND ACQUISITION IN RAILWAYS
Muddahanumegowda Shri S.P.

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have been considering to change provision in its rules in view of the new law pertaining to land acquisition;
- (b) if so, the details thereof;
- (c) whether the Railways have been facing problems in land acquisition in various parts of the country;
- (d) if so, the details thereof; and
- (e) the steps taken by the Railways in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) & (b): No, Madam. However, The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 Section 105(1) stipulates, inter alia, that land required for railway projects would be acquired under the Railway Act 1989 with the proviso that the compensation/rehabilitation/resettlement for the land would be as per the relevant provisions of the aforesaid Act of 2013 after issue of notification by Ministry of Rural Development under section 105(3) of the Act 2013. No other change in provision of rules is envisaged by the Railways.

(c) to (e): Yes, Madam. In the interim period, the land acquisition in respect of ongoing projects has been hampered as most of the State Governments have not notified rules for the acquisition of land under the said Act of 2013. The Ministry of Railways has brought the difficulties to the notice of the Administrative Ministry i.e. Ministry of Rural Development and also to the Ministry of Finance.